



2026:AHC:30566

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 2747 of 2026

Ashish And 3 Others

.....Petitioner(s)

Versus

State Of U.P. And 7 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Kailash Pati Singh Yadav, Rakesh Kumar Singh
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Along-with Revision filed by the petitioner under Section 210 of the U.P. Revenue Code, 2006 which was registered as Case No.2709 of 2025, an application for the grant of interim protection was also filed.
2. The only prayer made by the counsel for the petitioner to direct the Respondent No.2 namely Additional Commissioner (Judicial), First Kanpur Division, Kanpur to decide the aforesaid application, expeditiously.
3. Learned Standing Counsel has no objection.
4. Without expressing any opinion on the merits of the case and with the consent of the counsel for the parties and also in the interest of justice, the present writ petition is **disposed of finally**, directing the Respondent No.2 namely Additional Commissioner (Judicial), First Kanpur Division, Kanpur to pass appropriate order on the application for the grant of interim protection, strictly in accordance with law, expeditiously and preferably within a period of **six weeks** from the date of presentation of certified copy of this order, without granting any unnecessary adjournment to the parties concerned, unless there is no legal impediment.

(Prakash Padia,J.)

February 11, 2026

Swati